

KURIEN): (a) During 1992-93 KVIC proposes to undertake the following new schemes for development:-

- (i) Mini Rice Mills
- (ii) 'Dalaiya' Making
- (iii) Cattle feed/Poultry feed.
- (iv) District Raw Material Bank (For Leather)
- (v) Retanning and Finishing wet blue crust (For Leather)
- (vi) Milk based products.
- (vii) 'Sisal' Fibre production Units
- (viii) 'Ban' Production units
- (ix) Fibre Fancy Article units
- (x) 'Kore' Grass Mat Weaving Units
- (xi) Banana Fibre Production Units
- (xii) Rope Making Units
- (xiii) Essential Oils/Attar Units
- (xiv) One '4' Bolt Expeller units with power ghani
- (xv) Hawaii Chappals production unit

(b) During 1992-93, a provision of Rs. 191 Crore has been made in the budget under Plan for various developmental activities of KVIC.

(c) During the last three years, the following funds were disbursed to Kerala by KVIC for development of Khadi and Village Industries:-

<i>Year</i>	<i>Grant</i>	<i>Loan</i> <i>(Rs. in lakhs)</i>
1988-89	206.99	436.72
1989-90	268.67	595.89
1990-91	175.44	750.41

Central Investment Subsidy Scheme

*399. DR. D. VENKATESWARA
RAO:
SHRI DHARMABIKSHAM:

Will the PRIME MINISTER be pleased to state:

(a) the money disbursed by the Union Government under the Central Investment Subsidy Scheme to various States during 1985-86, 1986-87 and 1987-88, State-wise;

(b) whether some arrears are due to the Government of Andhra Pradesh;

(c) if so, the details thereof; and

(d) the time by which these arrears are likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) The money disbursed by Union Govt. under Central Investment Subsidy Scheme to various States during 1985-86, 1986-87, 1987-88, State-wise is as follows:-

<i>Sl. No.</i>	<i>Name of the State/UT.</i>	<i>1985-86</i>	<i>1986-87</i>	<i>1987-88</i>
1.	Andhra Pradesh	9.46	14.05	9.87
2.	Assam	3.02	2.32	7.00

<i>Sl. No.</i>	<i>Name of the State/UT.</i>	<i>1985-86</i>	<i>1986-87</i>	<i>1987-88</i>
3.	Bihar	—	6.22	1.80
4.	Gujarat	3.23	4.77	6.72
5.	Haryana	1.79	1.47	1.49
6.	Himachal Pradesh	6.03	10.00	10.92
7.	Jammu & Kashmir	5.52	6.40	7.81
8.	Karnataka	6.55	6.48	4.02
9.	Kerala	1.66	2.70	3.43
10.	Madhya Pradesh	12.48	9.68	12.18
11.	Maharashtra	3.65	3.43	2.83
12.	Manipur	0.90	0.83	0.30
13.	Meghalaya	0.12	0.43	0.71
14.	Nagaland	0.82	0.95	4.72
15.	Orissa	1.70	2.90	2.46
16.	Punjab	2.80	2.28	2.22
17.	Rajasthan	8.59	6.34	12.20
18.	Sikkim	0.30	1.11	2.77
19.	Tamilnadu	10.69	5.47	8.45
20.	Tripura	—	0.10	—
21.	Uttar Pradesh	12.54	22.72	31.86
22.	West Bengal	1.37	1.26	4.04
23.	Andaman & Nicobar Islands	0.15	0.19	0.17
24.	Dadra & Nagar Haveli	0.27	0.92	5.77

<i>Sl. No.</i>	<i>Name of the State/UT.</i>	<i>1985-86</i>	<i>1986-87</i>	<i>1987-88</i>
25.	Arunachal Pradesh	—	0.84	0.22
26.	Goa	2.52	3.79	6.31
27.	Mizoram	1.08	4.55	0.38
28.	Pondicherry	4.03	2.92	3.70
29.	Lakshdweep	—	—	—
30.	Daman & Diu	—	—	—

(b) to (c). The Central Investment Subsidy Scheme expired on 30.9.1988. The State Governments and Union Territory Administrations were advised that only subsidy amounts in respect of projects approved by the State Level Committee/District Level Committee on or before 30.9.1988 and paid before 30.9.1989 (for non-manufacturing units) and 31.12.1989 (for manufacturing units) would be reimbursed by the Central Government. Eligible claims worth Rs. 3.19 crores from Andhra Pradesh are pending with Government of India which would be reimbursed as soon as funds are made available for the purpose. In addition, government of Andhra Pradesh have submitted claims worth Rs. 23.8 crores which do not fulfil the parameters specified above.

Subsidy for revamped Public distribution System

*400. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) the amount of subsidy to be provided for the revamped Public Distribution System;

(b) whether it is extended to tribal areas alone; and

(c) if not, the details of the other places covered thereby?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). In the Budget Proposals of the Union for the year 1992-93, a provision of Rs. 250 crores towards sub-sidy has been made for the revamped Public Distribution System. It has also been indicated that the allocations will be augmented, if necessary.

The revamped Public Distribution System is being implemented in about 1700 Blocks throughout the country. The areas covered under the Integrated Tribal Development Projects (ITDP), the Drought Prone Area programme (DPAP), the Desert Development Programme (DDP) and Designated Hill Areas (DHA) have been identified in consultation with the State Governments for implementing the revamped PDS.

Consumer Protection Act, 1986

*401. SHRI J. CHOKKA RAO: Will the PRIME MINISTER be pleased to state:

(a) the items covered at present by the